

**COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 1318 OF 2018 IN
APPEAL NO. 77 OF 2018 &
IA NO. 318 OF 2018**

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

Dated: 26th September, 2018

In the matter of :

**Maharashtra State Electricity Distribution Co. Ltd. Appellant(s)
Vs.**

Maharashtra Electricity Regulatory Commission & Ors..... Respondent(s)

Counsel for the Appellant(s) : Ms. Maninder Acharya, Sr. Adv.
Ms. Rimali Batra
Ms. Shruti Awasthi
Mr. Sahil Sood
Mr. Harshul Choudhary
Mr. Viplav Acharya

Counsel for the Respondent(s) : Ms. Nishtha Kumar
Mr. Sandeep Rajpurohit for R-2

Mr. Aman Anand
Mr. Aman Dixit for R-3

Mr. Yashaswi Kant for R-4

Mr. Alok Shankar
Mr. M. Singh for R-5

**ORDER
(IA N. 1318 of 2018 – For Early Hearing)**

We have heard learned senior counsel appearing for the Appellant and learned counsel appearing for the Respondent Nos. 2, 3, 4 & 5.

Learned senior counsel appearing for the Appellant, at the outset, submitted that, in the light of the statement made and the reasons stated in the application, the same may kindly be accepted and the matter may kindly be taken up for early hearing in the interest of justice and equity.

Submission made by the learned senior counsel appearing for the Appellant, as stated supra, is placed on record.

In the light of the submissions of the learned senior counsel appearing for the Appellant and after careful perusal of the instant application and for the reasons stated therein, the same are accepted. IA is allowed. The matter is taken up for consideration urgently and the IA stands disposed of.

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List the matter for hearing on 25.10.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member